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NOTIFICATION
(INCOME-TAX)

No. 7367 (F.No.197/114/85-ITA.1): In exercise of the powers conferred by clause (iv) of sub-section (23C) of Section 10 of the Income Tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Railway Women's Central Organisation for the purpose of the said clause for the assessment years 1985-86 to 1988-89.

Dali
(DALIP SINGH)
OFFICER ON SPECIAL DUTY

To

The Manager,
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Copy to:-

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2. The Commissioner of Income Tax, Delhi-VI, New Delhi with ref. to his letter No.CIT.VI/TE(12)/74/902 dated, 28-7-1986.
3. All Commissioners of Income Tax.
4. Directors of Inspection (IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
5. Director of Q&M Services(Income Tax), 1st floor, Awan-e-Ghalib, Mata Sundri Lane, New Delhi.
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(Mrs.V. RAMAKRISHNAN)
SECTION OFFICER.